

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

Appeal No.11/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>th</sup> February 2018, 10.30 A.M**

Name of the Company		B K Singh Construction Pvt.Ltd. -Vs- ROC, Jharkhand	
Under Section		252 (3)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
10	SURENDRA SINGH, ADVOCATE	Appellant	S. Singh Adv 08.02.2018

**ORDER**

Ld. Counsel for the appellant is present.

Appellant has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name.

The Registrar of Companies (ROC), Jharkhand has filed detail paragraphwise reply. Ld. Counsel for the appellant sought leave of the Court for filing rejoinder. Prayer is allowed. Rejoinder, if any, against ROC's reply may be filed within 28/02/2018. Copy of the ROC's report may be given to the petitioner.

List it on 19/03/2018.

Sd

(Jinan K.R.)  
Member (J)

Sd

(V.P.Singh)  
Member (J)